



By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati.

NO. HC.VII-03/2019/ 7699 /A

To,

The District & Sessions Judge
Cachar, Silchar.

Dated Guwahati, the 18th December, 2019.

Sub:- **Permission to avail HTC.**

Ref:- Your letter Nos. JCD.II/IV/2019-20/4618 dated 05.12.2019.

Sir,

With reference to the above, I am directed to inform you that Shri Naquib Ahmed, Civil Judge & Asstt. Sessions Judge No. 2, Cachar, Silchar, has been allowed to avail Home LTC for the current block period of 2018-2019, w.e.f. 25.12.2019 till the morning of 02.01.2020, to visit his home town Nagaon with his wife and daughter, by the shortest possible route, as per existing Rules. Shri Ahmed may be informed accordingly.

Yours faithfully,

self

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2019/ 7700 - 7703 /A. dated 18/12/19

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Naquib Ahmed, Civil Judge & Asstt. Sessions Judge No. 2, Cachar, Silchar with reference to his letter No.366/CJ(2)/SIL/2019-20 dated 05.12.2019.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action.

18/12/19
JT. REGISTRAR (VIGILANCE)

self